

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 402

IA/1036/PB/2022, IA/4242/PB/2021, New IA/3799/ND/2022, New
IA/3796/ND/2022, New IA/3795/ND/2022 IN IB/284/(PB)/2021

IN THE MATTER OF:

Vivek Khanna & Ors.	...	Applicant
Versus		
Spaze Towers Pvt Ltd.	...	Respondent

Order under Section 7 Of Insolvency and Bankruptcy Code, 2016

Order delivered on 08.08.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Financial Creditors : Mr. Piyush Singh, Adv. Mr. Aditya Parolia, Adv. Mr. Adithya Ramani and Ms. Riddhi Jain, Adv.

For the Applicant : Ms. Jyoti Taneja, Mr. Naman Joshi, Mr. Guneet Sidhu, Adv.

For the Respondent : Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Shaurya Shyam

For the Applicant : Mr. Aditya Sharda for applicants in IA No. 3795/2022 & IA No. 3796/2022

I.A. 3799/2022): Pushpendra S. Bhadoriya, Advocate for the Applicant

IA/3795/ND/2022, IA/3796/ND/2022 have been filed on behalf of the applicant i.e. total five applicants whereas IA/3799/ND/2022 has been filed for impleadment as well as intervention.

Let the notice of the same be issued. Ld. Counsel for the respondent Mr. Dhawan, has accepted the notice and wants to file the reply. Let the same be filed within three days. It is made clear that no further opportunity shall be granted. If not argued by any of the parties and the matter will be reserved for order on the basis of documents available on the record.

Let the matter be fixed for arguments on **18.08.2022**.

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DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

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DHARMINDER SINGH
MEMBER (JUDICIAL)